CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

LUCKNOW

O.A. No. 295/90 (L)

C.S. Srivastava

:::::::

Applicant

۷s.

A.G. II, U.P., Allahabad.

:::::::: Respondents

Hon.Mr.K. Obayya, A.M. Hon.Mr. S.N. Prasad, JM.

(By Hon. Mr. K. Obayya, A.M.)

This application is directed against charge sheet dated 12/10/88, punishment order dated 23-8-89, appellate order dated 21-2-1990 and order dated 9-6-89 rejecting the representation of the applicant for expunging the adverse remarks.

The applicant who was appointed as Auditor 2. in A.G. Office, Allahabad, in the year 1973 was allocated to Accounts Wing after the bifurcation of the department as Audits and Accounts and was appointed as Auditor in the office of A.G., Audit-II, U.P., Allahabad and posted at Lucknow. It is contended by the applicant that in due discharge of his duties, he raised objections to some bills, did not pass claims in disentitled cases, and pointed out the short-comings of the Field Staff, for which the Accounts Officer became annoyed and started harassing him and also gave him adverse entry in A.C.R. for the period 1-4-88 to 10-8-88; and because of the adverse entry the applicant was denied of increment at the stage of Efficiency Bar. The applicant alleges that he was unnecessarily involved in a disciplinary proceedings and without enquiry or opportunity, he was punished with "censure".

3. The respondents have refuted the contentions of the applicant and pointed out that the applicant has not made any written complaints regarding misconducts of the officers as alleged by him and he has also not produced any documents to substantiate his allegations. It is further pointed out that the A.C.R. was written on the basis of work performance of the applicant and adverse remarks were communicated as recorded by Competent Authority to enable the applicant to improve his performance and overcome shortcomings. Merely because a note put up by a subordinate employee is not agreed to, it does not lead to inference that higher authorities are annoyed. The note can always be overvalued by superiors.

- Regarding charge sheet, the applicant was served with a charge memo dated 12/10/88, for acts of omission and commission in performance of his duties; The applicant submitted his representation on 25/10/88, denying the charges; notwithstanding this the disciplinary authority passed the order awarding "Censure" to the applicant. The applicant assails the enquiry and penal orders on several grounds, that no enquiry was held, due opportunity was not given and that the disciplinary authority has not considered the material on record. The respondents have refuted the allegations, according to them, the applicant was given opportunity of personal hearing, his representation was considered, and since the charge was for amposition of minor menalty no enquiry was held, as the disciplinary authority considered that enquiry was not called for in the case.
- 5. We have heard the Counsels of the parties. So far as the disciplinary proceedings is concerned, admittedly the charge was for imposition of minor

*

penalty. It was well within the power of the disciplinary authorities to hold or not to hold enquiry. It is not necessary that in each and every case alaborate enquiry is to be held. The representation of the applicant was considered. The disciplinary authorities take also went through the naturals on record before passing the punishment order. As the proceedings was only for a minor penalty, holdings enquiry is a matter of discretion left to disciplinary authorities and as such we do not see any grounds made out calling for our interference.

So far as the adverse retarks are concerned, the applicant made a representation and this representation vas rejected in June, 1989. A careful perusal of records indicates that the adverse remarks were communicated on 12/8/88 and the applicant represented absinat the same, but this representation was rejected vide letter dated 9-6-89. Maving regard to the contents of the remarks which were passed on evaluation of the work of the applicant, we are of the view that the Tribunal cannot sit in appeal over the remarks passed by the competent authority. However, there is one aspect in this case i.e. the applicant was due to cross Efficiency Bar in December, 1988 for which D.F.C. was held in Cotober, 1988. Evidently the adverse remarks were taken into consideration, as the rejection of representation made against the adverse remarks was communicated in June, 1989. In other words, the representation of the applicant ves under consideration. In such circumstances, the

D.F.J. should have considered not only the adverse remarks, but also the regresentation of the applicant side by side. It appears that the same has not been done. For this reason we direct that the respondents should hold a review D.P.C. and done ider the record of the applicant for the relevant period upto Cotober, 1986 and also the representation of the applicant along with the adverse retarks as a voole and in case the D.P.C. comes to the conclusion that the applicant is entitled to cross E.B., the same ray be given to him from due date. Even otherwise the subscruent records of the applicant must have been found to be not adverse and the 'consure' entry also having lost its effect# there may not be any adverse factor against the emplicant to deny him the benefit of erossing 3.B. The respondents are directed to take into consideration all these aspects in the review D.P.C. The application is disposed of with the above directions. Parties to bear the costs.

Lomber (J)

Leted: 2nd Fob., 1983, Lucknow.

(tsk)